MR. CHAIRMAN: No, no. Please sit down. You cannot say that he has gone off the track unless he has completed the answer.

SARDAR SWARAN SINGH: With regard to Taiwan, the hon. Member must realise that the Government of Taiwan have been claiming that they are the legitimate Government not only of Taiwan but of the whole of the mainland. And we recognise only one Government, that is the people's Republic of China, which is the legitimate Government. Neither Taiwan nor Peking have ever claimed that there are two Chinas, and it is for us to decide which is real China and our decision in this respect is very clear.

DR. BHAI MAHAVTR: Sir, you said thai if there is anything left, you will permit me. I asked a simple question about the attitude of North Vietnam in such a matter as Chinese aggression against India and the answer that he has given is, we have recognised North Vietnam now, not in 1%2. It is not a reply to my question. The question is about the attitude of the Government of North Vietnam and the answer that is given is this.

MR. CHAIRMAN: You asked about its attitude in 1962. The answer is  $\dots$ 

#### (Interruptions)

#### SHRI PRANAB KUMAR MTJKHERJEE:

Sir, the Minister in the course of his reply has stated that there is an element of doubt ahout the authority of the Government which is rulirg South Vietnam nowadays and in view of the fact that the South Vietnam Government has resorted to certain atrocious measures against the Indian citizens therein may I know from the Minister whether the Government has any idea to recognise the PRG which has seme substantial authority in that state and if so by what time will the Government take a decision?

SARDAR SWARAN SINGH: I did not follow the last part of the question.

### SHRI PRANAB KUMAR MUKHFRJEE:

^ he Minister in the course of hi.-, e 'y has stated that there is an element of doubt about the authority which is ruling South Vietnam and therefore the United Slates of America is also consulting the 1 RG. In view of the fact that certain atrocious measures have been

taken by South Vietnam against Indian citizens residing in Saigon as retaliatory measure to our upgrading diplomatic relations in North Vietnam may I know from the Minister whether the Government have any idea of recognising PRG in South Vietnam and if so by what time will the Government take a decision?

SARDAR SWARAN SINGH: Not at presen t.

#### TRADE AGREEMENT WITH BANOLA DESH

\*212. SHRI K. C. PANDA :+ SHRI M. K.
MOHTA : SHRI DAHYABHAI V.
PATEL : SHRI LOKANATH MISRA :
SHRI SASANKASEKHAR
SANYAL: SHRI BABUBHAI M.
CHINAI : SHRI SITARAM JAIPURIA :
SHRI J. P. VADAV : SHRIMATI
PRATIBHA SINGH :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

- (a) whether Government of India and Bangla Dcsh have decided for the export of their traditional items like jute and lea to get the maximum benefits for the two countries;
  - (b) if so, the details thereof; and
- (c) whether the joint efforts are likely to improve our foreign exchange earnings?

THE MINISTER OF EXTERNAL AFFAIRS (SARDAR SWARAN SINGH): (a) to (cl The question of a decision would arise when the Bangla Desh Government have evolved their trade and development plans in the lieht of their shor'-'erm aid long-term requirements,

SHRI K. C. PANDA: May I draw the attention of the hon. Minister to a news item 'Likely shape, of trade with Bangla Desh' that has appeared in today's Times of India wherein it is reported that the border with Bangla Desh cannot be sealed—it ought to be so in view of the most friendly relations—and they propose to allow Rs. 50/- woith of things to be taken from this side to thai side and *vice vrrsa* by individuals. In view of these facts may I know whether the Government proposes to have a trade agreement wilh hard currency

fThe question was actually asked on ihe floor of ih" I fouse by Shri K. C. Panda.

or exchange of goods and whether the Ministry will take Parliament into confidence while coming to the solution in this respect?

SARDAR SWARAN SINGH: The question of border trade is a separate question. If the hon. Member glances through the Question he has framed it ralates to traditional items like jute etc. So this question does not arise out of that bulihere is a talk going on about arrangements of trade in relation lo border areas also. A Trade Agreement is also under negotiation and it will take some days before it is finalised and the Government will carry the responsibility that has been entrusted by this Parliament to the Government itself and if the hon. Member has any views with regard to this Trade Agreement he can communicate them cither to me or to the Minister of Foreign Trade.

SHRI M. K. MOHTA: Sir, the hon. Minister just now stated that the question will arise only after the Bangla Desh Government have formulated their views on international trade. May I ask the hon. Minister whether the Government of India has at least formulated its views at the joint efforts that are required to be made by the two countries so that the exports of both the countries may flourish and there is no cutihroat competition and the joint efforts may benefit both the countries? If the Government of India have formulated their views regarding such joint efforts what kir.d of proposals do the Government of India wish to make to the Bangla Desh Government?

SARDAR SWARAN SINGH: Sir, 1 have carefully avoided taking a VKW on the substance of the question hecause this matter is under discussion with the Government of Bangla Desh, and the Government of Bangla Desh have also, in the first instance, to take a firm view with regard to their own interests. I understand the validity of the general proposition that it should be in tht mutual interest of both countries. But both countries have to agree. I cannot put it to them that it is very much in their interest because they also know what is in their interest.

SHRI M. K. MOHTA: Sir, may 1 make a submission? Mv question has been entirely bypassed. I a^k d about the deci ion of the Government of India regarding what kind of joint efforts are necessary in their opinion. I

am not asking about the opinion of the Bangla Desh Government. What is our own opinion as to the joint efforts that are necessary and beneficial to both countries? It is only in that respect that I wanted information.

to Ojiestions

MR. CHAIRMAN: The general question he has answered; that is, each country will have to consider its own interests. So far as the details are concerned.

SHRI N. K. SHEJWALKAR: Sir, the relevant question is not being answered. If the relevant replies are not given, what should we do?

MR. CHAIRMAN: Please sit down.

SHRI N. K. SHEJWALKAR; I will sit down, Sir, but you art not insisting upon a proper reply.

MR. CHAIRMAN: When I am talking, I expect, and hon. Members will agree, that I should not be interrupted like this.

SHRI N. K. SHEJWALKAR: But when the Chair is trying to protect wrong replies, what should I do?

MR. CHAIRMAN: Please sit down.

SHRI N. K. SHEJWALKAR: 1 will sit down but

MR. CHAIRMAN: Regarding the details, the Minister has said that he is not giving them because the matter is under consideration. Have you anything else to say?

SARDAR SWARAN SINGH: I have nothing more lo \*av.

MR. CIIAIRMAX: Mr. Babubhai Chinai.

SHRI BABUBHAI M. CHINAI: I quite understand the hop. Minister saying that there is no trade agreement IV,r the time being . . .

(Interruption by Shri JV. K. Shfjwalkar)

MR. CHAIRMAN: You must understand that you are interrupting.

SHRI N. K. SHEJWALKAR: 1 understand that much, but . . .

MR. CHAIRMAN: No, plejse. Please sit down.

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SHRI N. K. SHE J WALKAR: What I am not able to understand is . . .

MR. CHAIRMAN: Well, I cannot help it. Yes, Mr, Chinai.

SHRI BABUBHAI M. CHINAI: May I know from the hon. Minister whether on an ad hue basis there are any deals between the two countries, if no agreement has been made? For example, I have been informed that the Government of India has made an arrangement to send 10 millior yards of cloth in the beginning and that another 15 million vards arc in the pipeline. So, has any ad hoc arrangement been made between the two Governments? If so, wiiat are the items and what are the quantities and prices involved

SARDAR SWARAN SINGH: I am sorry I have to remind the hon. Member of the framework of the question. It relaies to joint efforts to maximise export of traditional items like jute and tea. I cannot enter into the whole gamut of the nature of the trade between Bangla Dish and India. That matter is handled primarily by the Ministry of Foreign Trade. But it is no doubt correct that even at the present moment, several articles and materials have been bought from Bangla Desh by India and vice versa. But I cannot give the details now.

SHRIMATI PRATIBHA SINGH: May I know whether India and Bangla Desh have decided to mike joint trade publicity arrange-ments in foreign markets and, if so, what is the outline of the arrangement made in this regard? I would also like to know how far both the countries are agreed in economising publicity expenses. May I also know whether any specific incentive or concession would be offered by the Government to the Indian private entrepreneurs to undertake export trad" efforts jointly with private entrepreneurs in Bangla Desh and, if so, the details in this regard?

SARDAR SWARAN SINGH: These questions are premature.

DR. K. MATHFAV KURIAN: Sir, one of the ways in which mutual trade relations have been developed in 'he past by the Government of India was to allow joint ventures in foreign countries, particularly under the aegis of big business companies. This had tragic effects on countries in Africa and developing countries in Asia. Businessmen going abroad have been

even getting entangled in local politics. In view of this background, I would like to know whether the Government will review the policy of allowing Indian big business going to Bangla Desh in future and whether the entire policy of joint ventures as one of the methods of mutual trade development will be re-considered.

SARDAR SWARAN SINGH: Sir, the possibility of joint ventures cannot be excluded. But, at the present moment, there is no precise proposal with regard to any particular industry.

MR. CHAIRMAN: Yes, Mr. Bhupesh Gupta. . . Yes, Mr. Bhupesh Gupta, I am calling you and also I tell you that this is the last supplementary.

SHRI BHUPFSH GUPTA: That is all right, sir. Sir, is the hon. Minister aware that some monopolists in our country, especially in Calcutta, arc looking forward to having their own kind of business with Bangla Desh in the name of joint ventures, joint enterprise and joint eo-operation? May I know, Sir, whether the Government has outlined its policy clearly so that these monopolists will not have any chance or opportunity, direct or indirect, to intrude into the economy of Bangla Desh and that the trade should be developed on the basis of an agreement for eovernmenl-to-government trade and whether the Government has taken any steps immediately to prevent the intrusion of the Indian monopoly capital into Bangla Desh? Sir, for them the liberation of Bangla Desh seems to be an occasion for entering Bangla Desh.

MR. CHAIRMAN: All right, Mr. Bhupesh Gupla. You have put your question.

SARDAR SWARAN SINGH: Sir, it is primarily a matter for consideration and decision by the Government of Bangla Desh and the Government of Bangla Desh have already announced that they ?re following the policy of bringing about socialism and I am sure that tht Government of Bangla Desh are vigilant enough to prevent the emergence of monopoly capital . . .

SHRI BHUPFSH GUPTA: What about India?

SARDAR SWARAN SINGH: ... and we would certainly co-operate with the Government of Bangla Desh to enable them to carry on their policy, not SHRI BHUPESH GUPTA: Sir, I was not addressing the question to the Chairman of the Bangla Desh Assembly, but I was addressing the question to you and the question relates to the attitude of the Government of India. Will the Government of India, on its own, take any step to prevent such things being done, I mean, this monopoly intrusion?...

#### (Interruptions)

SHRI C. D. PANDE: Sir, I want to put a question.

SARDAR SWARAN SINGH: Sir, we are preventing the growth of monopoly in our own country. So, we cannot look on with satisfaction at the export of such ideas to another country.

MR. CHAIRMAN: Yes, Mr. Prem Manohar.

SHRI BHUPESH GUPTA: Sir, on a point of order. Sir, what is this export of ideas? I am not asking about the export of ideas. My questions do not relate to that. You ask Dr. Bhai Mahavir. . (Inter)options). . .he is not supposed 10 be relevant. But, Sir, the hon. Minister is supposed to be relevant. What I want to know is . . .

DR. K. MATHFW KURIAN : Sir, I am on a point of order.

SHRI BHUPESH GUPTA:...whether the Government of India will prevent the monopolists from rushing into Bangla Desh to exploit the resources of that country.

DR. K. MATHEW KURIAN : Sir, the Minister is misleading the House.

MR. CHAIRMAN: This is no point of order.

DR. K. MATHEW KURIAN: Sir, the Minister is misleading the Hous:\* . . .

(Interruptions)

SHRI C. D. PANDE: Sir, May I know. . .

MR. CHAIRMAN; Mr. Pande, please sit down. I have not called you yet.

SHRI BABUBHAt M. CH1NAI: Sir, I am on a point of order. Sir, Mr. Bhupesh Gupta

is asking a question which is not relevant to the main question that has been put. The question is about the Trade Agreement, about tea and jute, and collaboration and such other things do not enter into it. So, Sir, how is he allowe 1 to ask that question?... (Interruptions)... How can collaboration agreement come under tins? I think lie should not answer this.

SHRI BHUPESH GUPTA: Sir, Mr. Chinai knows that lea and jute are in the private sector in India. He knows it

MR. CHAIRMAN : Mr. Bhupesh Gupta, please sit down.

SHRI BHUPESH GUPTA: Sir, Mr. Chinai should not be allowed to go.

SHRI BABUBHAI M. CHINAI : Sir, I do not intend to go.

MR. CHAIRMAN: Mr. Gupta, please sit down. Now, Mr. Minister, please ansyver that point only which is relevant to this question.

SARDAR SWARAN SINGH: Sir, we are totally opposed to the emergence of a situation where any sharp practices of any group in India are used to the detriment of the Government and the economy of Bangla Desh. V. c are vigilant about this and we have already taken some action and we will certainly ensure that this type of situation does not develop.

SHRI C. D. PANDE: Sir, ...

MR. CHAIRMAN; Please sit down. I will call vou, Mr. Pande. Yes, Mr. Prem Manohar.

श्री प्रेम मनोहर: बंगला देश के साथ अभी जो व्यापार समझौता किया है उसके पहिले दोनों देशों के बीच तस्कर व्यापार बड़ी तेजी से चल रहा था। तो मैं यह जानना चाहता हूं कि इस व्यापार समझौता होने के बाद कीन कीन से ऐसे कदम उठाये जा रहे हैं, जिससे आप यह कह सकते हैं कि तस्करी व्यापार में 50,80 और 90 प्रतिश्वत तक की कमी हो जायेगी और हमारा जो विदेशी मुद्रा है वह विदेशी मुद्रा भी बच जायेगा '

MR. CHAIRMAN: This does not arise This is general.

SHRI C. D. PANDE: May I know whe ther the hon. Minister has said . . .

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श्री ना० कु० शेजवलकर : श्रीमन...

श्री सभापित : एक साहब उधर से सवाल करते हैं और तीन खड़े हो जाते हैं।

## श्री ना० कृ० श्रेजवलकर: आप एलाउ ही नहीं करते।

SHRI C. D. PANDE: Sir, the hon. Minister has said that it is for the Government of Bangla Desh to decide whether foreign capital should be invited or not. In case the Govern-ment of Bangla Desh decide to invite capital from France, England, Yugoslavia, Italy and India . . .

MR. CHAIRMAN: What are you suggesting? Please put your question.

SHRI C. D. PANDE: I want to know whether in that case, you will prevent our capitalists to go from here

SHRI BHUPESH GUPTA: K the Government of United States invite Shri C. D. Pande, we should not give him the passport to go there.

SARDAR SWARAN SINGH: In a situation of that kind, we will examine precisely all aspects and then take a view.

#### PICTURE OF TNDO-PAK WAR BY SOVIET SATELLITES

#### ◆213. SHRI DAHYABHAI V. PATEL :f SHRI LOKANATH MISRA: SHRI M. K. MOHTA : SHRI K. C. PANDA :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

- (a) whether the attention of the Government of India have been invited to a report appearing in the Indian Express of 8th January. 1972 to the effect that the Soviet Satellite took pictures of recent Indo-Pakistan War; and
- (b) if so, the reaction of the Government of India in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SARDAR SWARAN SINGH): (a) Yes, Sir.

|The question was actually asked on the floor" of the House by Shri Dahyabhai V. Patcl.

(b) The report referred to is by a private journalist and no official sources have been attributed. It would thus appear that the report is based on speculation. It is not Government's policy to comment on such unsubstantiated reports.

SHRI DAHYABHAI V. PATEL: Does the hon. Minister want to say—together from his answer—that there is no truth at all in the suggestion that appeared in the article in the Indian Express?

SARDAR SWARAN SINGH: I won't go beyond what I have said already. I have not said that there is no truth in it.

SHRI DAHYABHAI V. PATEL: In view of the Minister's indirect admission that there is substance in it . . .

SARDAR SWARAN SINGH: Even this presumption is incorrect.

SHRI M. K. MOHTA: Whenever any country enters into espionage activities, it is customary for them to go on denying unless they are really pinned down. When the United States were sending their U-2 planes over Russia, they went on denying it until one of their planes was shot down. Therefore, circumstantial evidence is there that two Soviet satellites—Cosmos 4(33 and 464—were sent up by Russia during the Indo-Pakistani war and the flight of those two satellites has been tracked and it has been found that they...

MR. CHAIRMAN: What is your question? You are relating a story.

SHRI M. K. MOHTA: No, Sir. I am coming to the question. I have to give some information before that

# श्री ना० कृ० शेजवलकर: खड़ा होता हूं तो मुश्किल होती है। अब वे सेटेलाइट के बारे में वता रहे हैं और आप कहने नहीं देते।

{Interruption}

MR, CHAIRMAN: You must not stand up like this when someone is already standing.

SHRI M. K. MOHTA: May I submit. . .

MR. CHAIRMAN: Please put your qu tion.